

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.65/2001

Wednesday this the 17th day of January, 2001.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.M.Ibrahim, S/o Madurakam Mohammed Haji,
Village Extension Officer,
Office of the Additional Sub
Divisional Officer, Chetlet Island,
Union Territory of Lakshadweep.

..Applicant

(By Advocate Mr.K. Balakrishnan (rep)

V.

1. Union of India, represented by
Administrator, Administration of the
Union Territory of Lakshadweep,
Secretariat,
Kavaratti Island-682555.

2. The Collector cum Development Commissioner,
Administration of the Union Territory
of Lakshadweep, Secretariat,
Kavaratti Island.

3. The Secretary (Administration)
Administration of the Union Territory of
Lakshadweep,
Secretariat,
Kavaratti.

..Respondents (

(By Advocate Mr.P.^{R.}Ramachandra Menon (rep.)

The application having been heard on 17.1.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who was appointed as a Village
Extension Officer on adhoc basis made a representation
requesting that his services be regularised. But the
request was not acceded to as he did not pass the
qualifying examination. The applicant challenged that
order before this Tribunal but the Original Application
was dismissed. The Original Petition filed against the

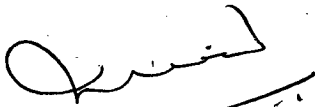
contd....

dismissal of the Original Application was also dismissed by the High Court of Kerala. However, stating that the applicant has subsequently qualified in the examination and seeking to review the termination order and to reinstate the applicant in service, applicant made representations on 8.11.99 and 7.6.2000 (Annexures.A5 and A6). As there is no response to these representations, the applicant has filed this application to direct the 1st respondent to consider and dispose of Annexure.A5 and A6 representations within a reasonable time.

2. When the application came up for admission, Shri Anilkumar submits that Shri PRR Menon takes notice for the respondents and that the respondents have no objection in allowing the prayer made in the original application.

3. In the result, in the light of the statement made on behalf of the respondents, the application is disposed of directing the 1st respondent to consider the Annexures.A5 and A6 representations and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 17th day of January, 2001


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

s.

List of annexures referred to:

Annexure.A6: True copy of the representation dated 7.6.2000 submitted by the applicant before the 1st respondent.

Annexure.A5: True copy of the representation dated 8.11.99 submitted by the applicant before the 1st respondent.

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